

ITEM NO.10+42

COURT NO.5

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).723/2023

MEDICAL OFFICERS ASSOCIATION
(AYURVEDA) STATE OF GUJARAT

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.134421/2023-APPROPRIATE ORDERS/DIRECTIONS)

WITH

MISCELLANEOUS APPLICATION Diary No(s).26128/2023
(IA No. 123511/2023 - APPLICATION FOR PERMISSION, IA No.128367/2023
- APPLICATION FOR PERMISSION, IA No.123512/2023 - APPLICATION FOR
PERMISSION, IA No.128363/2023 - INTERVENTION/IMPLEADMENT)

Diary No(s).25599/2023 (III)

(IA No.121781/2023 - APPLICATION FOR PERMISSION, IA No.121783/2023
- EXEMPTION FROM FILING O.T., IA No.121780/2023 - MODIFICATION, IA
No.121782/2023 - STAY APPLICATION)

Diary No(s).28298/2023 (III)

Date : 31-07-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Mr. S.P. Singh, Sr. Adv.
Mrs. Revathy Raghavan, AOR
Mr. C. Kannan, Adv.
Ms. Divya Singhvi, Adv.

Mr. S.P. Singh, Sr. Adv.
Mr. C. Kannan, Adv.
Mr. B. K. Pal, AOR

Mr. R. Venkataramani, AG for India
Ms. Ankita Chaudhary, AOR
Mr. Shreyas Balaji, Adv.
Mr. Kartikay Aggarwal, Adv.

Mr. Guru Krishna Kumar S., Sr. Adv.

Mr. Nachiketa Joshi, AOR
Ms. Himadri Haksar, Adv.
Mr. Abhishek Kansal, Adv.
Ms. Sucheta Joshi, Adv.

Ms. Swati Ghildiyal, AOR
Ms. Devyani Bhatt, Adv.

For Respondent(s) Dr. Kanu Sharma, Adv.
Ms. Shilpa Goel, Adv.
Mr. Rameshwar Prasad Goyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. These are interconnected matters, one a writ petition filed under Article 32 of the Constitution of India by the Medical Officers Association (Ayurveda), State of Gujarat, while the others are a set of miscellaneous applications moved by different affected persons including the National Commission for Indian System of Medicine (NCISM) - a statutory body, seeking modification of the judgment dated 26.04.2023 rendered by a two judge Bench of this Court in Civil Appeals No.8553-8557 of 2014 (State of Gujarat & Ors. Etc. vs. Dr. P.A. Bhati & Ors. Etc.).
2. It appears to us, *prima facie*, that the outcome of the miscellaneous applications/review applications moved by affected persons for modification/recall of the judgment dated 26.04.2023 will have some effect on the merits of the writ petition as well.
3. The said judgment was delivered by a Bench comprising Hon'ble Mr. Justice V. Ramasubramanian (since retired) and Hon'ble Mr. Justice Pankaj Mithal. It, thus, appears to us more appropriate if the writ petition as well as the miscellaneous applications/review applications are listed before a Bench in which Hon'ble Mr. Justice Pankaj Mithal is a member.

4. Let these matters, therefore, be placed before Hon'ble the Chief Justice of India for appropriate orders.

(ARJUN BISHT)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)